

FIR NO.- 0281/2020

PS- ANAND PARBAT

u/s 408/411 IPC

Date- 19.10.2020

Bail application filed on behalf of accused/applicant Umesh Bhosle
s/o Datatrey Bhosle taken through cisco webex.

Present:- LD APP for state through cisco webex

LD counsel for accused /applicant sh Ajit S. Pujari through cisco
Webex

Ld counsel Sh Roshan Sianthalia for victim through cisco webex

Reply of bail application filed by IO perused.

LD Counsel for accused/applicant submitted that accused was falsely implicated in this case. He further submitted that investigation has been completed and accused is not required for interrogation therefore no purpose would be served by keeping accused in JC. LD counsel further submitted that alleged recovery has been effected and accused has not any criminal antecedent.

LD Counsel for victim also submitted that victim has no objection if accused is released on bail.

Per contra LD APP vehemently opposed the bail application.

Submission of both sides heard.

In the case in hand alleged recovery has been effected and accused is not required for interrogation . IO has not filed any previous involvement report of applicant which suggest that applicant has no criminal antecedent . in the view of court no purpose would be served by keeping accused in JC as purpose of arrest and custody during investigation is not punitive but to facilitate investigation. In the case in hand alleged recovery has been effected and investigation has been

completed. Keeping in view fact that accused is not required for investigation purpose accused /applicant Umesh Bhosle is admitted to bail subject to furnishing of bail bond in sum of RS 10000/ (Ten thousand) along with one surety of like amount .

copy of this order be given to LD counsel of accused /applicant. Order be also uploaded on official website . copy of this order be sent to concerned jail superintendent to bring above order in notice of accused .

Rakesh Kumar II

MM05,West District Tis Hazari court,Delhi